CENTRAL ADMINISTRATIVE TRIBUNALCUTTACK BENCH, CUTTACK, ORDER SHEET

COURT NO. : 120/01/2020O.A./260/170/2015ANNAPURNA DEI -V/S-

SURVEY OF INDIAITEM NO:67FOR APPLICANTS(S) Adv. :Mr. K. C. Kanungo

FOR RESPONDENTS(S) Adv.:Mr. J. K. Nayak

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	Ld. Counsel for the applicant files a memo enclosing copy of the order dated 14.11.2019 passed by this Tribunal in OA No. 711/2014, which is taken on record. He submitted that the grievance of the applicant is similar to that of the applicant in OA No. 711/14, which has been disposed of by this Tribunal. Writ Petition is pending before Hon'ble High Court.
	Ld. Counsel for the respondents objected to the said submissions stating that no liberty can be given to the applicant to file fresh OA after disposal of Writ Petition. He submitted that he has no instruction about the pending of the Writ Petition.
	In view of the above, the OA is disposed of as withdrawn as per the memo filed by Ld. Counsel for the applicant and taking into account the order dated 14.11.2019 passed in OA No. 711/14 on similar issues, the applicant will have the liberty to approach this Tribunal in accordance with the law, if the

grievance is subsisting after disposal of the Writ Petition before Hon'ble High Court.

Copy of this order be given to Ld. Counsels for both the sides.

(SWARUP KUMAR MISHRA) (GOKUL CHANDRA PATI) MEMBER (J) MEMBER (A)